

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 247 OF 2019 &
IA NOS. 1023 & 1737 OF 2019

Dated : 19th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Chamundeewari Energy Private Limited ... **Appellant(s)**
Versus

Madhya Pradesh Electricity Regulatory
Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Shri Venkatesh
Mr. Vikas Maini for R-1

Mr. Varun K. Chopra
Mr. Nitin Gaur
Mr. S.J. Marathe for R-2

ORDER

IA No. 1737 of 2019

(Application for condonation of delay in filing reply)

For the reasons mentioned in the application, delay of 19 days in filing the reply is condoned.

Application is disposed of.

APPEAL NO. 247 OF 2019 & IA NO. 1023 OF 2019

Reply of Respondent No.1 on main appeal shall be filed within six weeks.

List the matter on **28.11.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson